



**GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT; HOME DEPARTMENT**

**SRINAGAR/JAMMU**

**NOTIFICATION**

Jammu, the 15<sup>th</sup> April, 2019

SRO:-205 Whereas, Police Station Zadibal on 09.11.2015 received a written docket from SHO P/S Zadibal, Camp Hawal Chowk, Srinagar to the effect that he alongwith SP Hazratbal and SDPO Zadibal and Nafri of DPL Srinagar while performing their duties at Hawal Chowk, Srinagar in connection with bund call given by Hurriyat leaders, were pelted stoned by an unruly mob resulting injuries to several police personnel. They also damaged the Government/public property including Ambassador Car bearing Registration No. JKO1R-1683 of JK Bank, besides, they also hoisted Pakistani Flag at Hawal Chowk, Srinagar; and

2. Whereas, a case FIR No.38/2015 U/S 147,148,149,336,323,427 RPC and 13 ULA(P) Act was registered in Police Station Zadibal, Srinagar and investigation taken up;and

3. Whereas, during the course of investigation site plan was prepared, seizure memos of the damaged ambassador car and pieces of window panes and bricks/rocks seized as pieces of evidence were prepared and placed on record. Statements of eyewitnesses, including the injured civilian driver have been recorded under relevant section of law. Injury memo of the injured civilian has been prepared and placed on file. The medical opinion thereof received from the medical officer has substantiated section 323/RPC. During further investigation eight accused persons namely 1. Muhammad Imran Kakroo S/o Muhammad Iqbal R/o Kadalbal Pampore 2. Mohammad Adil Dar S/o Ab. Hamid R/o Namlabal Pampore 3. Parvaiz Ahmad Akhone S/o Mohammad Yousuf R/o Namlabal Pampore 4. Tufail Showkat Najar S/o Showkat Ahmad Najar R/o Mirjahanpora Nawakadal 5. Amir Shakeel Sofi S/o Shakeel Ahmad R/o Hawal Srinagar 6. Momin Ali Sofi S/o Ali Muhammad R/o Sazgaripora Hawal 7. Umar Farooq Sofi S/o Farooq Ahmad R/o Hawal and 08. Aya Nazir Sofi S/o Nazir Ahmad R/o Hawal were identified to be involved in the commission of crime and were arrested and subsequently released on bail by virtue of Hon'ble Court orders. Finally, the investigation of the case was closed against the above mentioned eight accused persons u/s 147,148,149,336,323,427 RPC, 13 ULA(P) Act against aforementioned accused; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant

documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Muhammad Imran Kakroo S/o Muhammad Iqbal R/o Kadalbal Pampore 2. Mohammad Adil Dar S/o Ab. Hamid R/o Namlabal Pampore 3. Parvaiz Ahmad Akhone S/o Mohammad Yousuf R/o Namlabal Pampore 4. Tufail Showkat Najar S/o Showkat Ahmad Najar R/o Mirjahanpora Nawakadal 5. Amir Shakeel Sofi S/o Shakeel Ahmad R/o Hawal Srinagar 6. Momin Ali Sofi S/o Ali Muhammad R/o Sazgaripora Hawal 7. Umar Farooq Sofi S/o Farooq Ahmad R/o Hawal and 08. Aya Nazir Sofi S/o Nazir Ahmad R/o Hawal for commission of offences punishable u/s 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 38/2015 of Police Station Zadibal Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

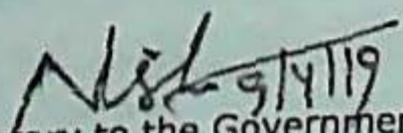
Principal Secretary to the Government  
Home Department

Dated: 15.04.2019

No. Home/Pros/12/2017

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter(s) No. Legal/San-07/S/2017/44721 dated 20/06/2017 & No. Legal/Sanc-7/S/2017/77483-85 dated 30.11.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department